effected under the prescribed procedure only in respect of unauthorised subletting of the allotted accommdation. No complaint has been received regarding any specific case of extravagant expenditure.

Television Programme under SITE in Kerala

2661. SHRI C. K. CHANDRAPPAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Kerala Government approached the Centre with proposal that Television programme under SITE may be started in Kerala; and

(b) if so, the decision taken by Government in the matter?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) Yes Sir. In September, 1975, the State Government had made the suggestion in this behalf.

(b) On examining the technical feasibility, it was not found possible to do so. The position was explained to the then Chief Minister of the State.

जयपुर टेलीविजन केन्द्र से समाचार बुलेटिनों का प्रसारण

2662. श्री लालजी भाई : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जयपुर टेलीविजन केन्द्र से समाचार बुलेटिनों का अब तक प्रसारण नहीं हुआ है; और

(ख) यदि हां, तो इसके क्या कारण हैं और इस बारे में सरकार द्वारा क्या कार्यवाही की जा रही है ?

सूचना और प्रसारण मंत्री (श्री लाल कृष्ण अडवानी) : (क) जी, हां।

(ख) जयपुर ट्रांसमिटर के वर्तमान ढांचे में किसी भी कार्यक्रम को मूलरूप से प्रसारित करने की सुविधाएं नहीं हैं। यह केवल दिल्ली में पहले से रिकर्ड किये गये कार्यक्रम ही प्रसारित करता है।

राजनीतिक बंदियों के विरुद्ध मुकदमों को वापस लेना

2663. श्री भानु कुमार शास्त्री : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजनीतिक बंदियों तथा प्रतिबंधित संगठनों के व्यक्तियों पर आपातकालीन स्थिति के दौरान चलाये गये सभी मुकदमों को न्यायालयों से वापस ले लिया गया है ;

(ख) यदि नहीं, तो ऐसे कितने मुकदमें अब तक वापस नहीं लिये गयें हैं और उनका राज्यवार ब्योरा क्या है; और

(ग) मुकदमे वापस न लिये जाने के क्या कारण हैं ?

गृह मंत्री (श्री चरण सिंह) : (क) से (ग). राज्य सरकारों संघ शासित क्षेत्र प्रशासनों को आर्थिक अपराधों तथा हिंसा की गतिविधियों के मामलों को छोड़ कर भा० र० आ० सु० नि० के अधीन शुरू किये गये सभी मामले, जिनमें जांच-पड़ताल अथवा विचारण हो रहा है, को वापिस लेने का परामर्श दिया है। उनसे उपर्युक्त दो श्रेणियों को छोड़ कर, भा० र० आ० सु० नि० के विभिन्न उपबन्धों के अधीन जिनको पहले सजा दे दी गई को समाप्त करने पर विचार करने का भी अनुरोध किया है। सरकार न राज्य सरकारों संघ शासित क्षेत्र प्रशासनों

कि यह भी परामर्श दिया कि नक्सलवादी विचारणाधीन बन्दियों तथा अपराधियों के मामलों पर सहानुभूतिपूर्वक विचार किया जाए यदि वे हिंसा के मार्ग को छोड़ने तथा लोकतांत्रिक प्रक्रिया में भाग लेने की अपनी इच्छा प्रकट करते हैं। राजनैतिक बंदियों तथा प्रतिबंधित संगठनों के व्यक्तियों से सम्बन्धित विशिष्ट सूचना एकत्र की जा रही है और यथा समय सभा के पटल पर रख दी जाएगी।

Criteria for declaring Backward Districts

2664. SHRI R. D. GATTANI: Will the Minister of INDUSTRY be pleased to state:

(a) the criteria for declaring "backward districts" in the States for entitlement for subsidies and concession;

(b) whether Government are aware that in Rajasthan some of the really backward districts have been left out in preference to advanced districts and hence the really "backward districts" (Jaisalmer, Jalore, Barmer, Pali, Nagaur) are not making any progress in the industrial field; and

(c) whether Government are considering to revise the criteria so that really backward districts are given preference to prosperous and advanced districts?

THE MINISTER OF INDUSTRY (SHRI BRIJ LAL VERMA): (a) to (c). The Planning Commission have fixed the following criteria for identifying "Backward districts" for entitlement of subsidies and concessions:

(i) It must be an economically and industrially backward district which possesses the minimum infra-structure facilities essential for industrial development.

2. In order to identify the districts falling under the aforesaid category, the following guidelines have been suggested:

(i) *Per capita* foodgrains/commercial crops production depending on whether the district is predominantly a producer of foodgrains/cash crops. (For inter-district comparisons conversion rates between foodgrains and commercial crops may be determined by the State Government on a pre-determined basis where necessary).

(ii) Ratio of population to agricultural workers.

(iii) *Per capita* industrial output (gross).

(iv) Number of factory employees per lakh of population or alternatively number of persons engaged in secondary and tertiary activities per lakh of population.

(v) *Per capita* consumption of electricity.

(vi) Length of surfaced roads in relation to population or railway mileage in relation to population.

(vii) Only those districts with indices well below the State average may be selected for suitable incentives from financial institutions.

The above Criteria were circulated by the Planning Commision to all the State Governments/Union Territories for adoption as guidelines with the request to furnish their recommendations for identifying districts as industrially backward for purposes of concessional finance. Out of the districts so identified, 6 distrits/areas in backward States and 3 districts/areas in other States were also identified for grant of investment subsidy. There is no proposal to revise these criteria for the present.